

नेपाल में पुस्तकालय तथा सूचनाकेन्द्र

४४४. श्री श्रीगारायण दास : क्या शिक्षा तथा वैज्ञानिक शोधोपस्था मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार ने नेपाल स्थित बीरगंज में एक पुस्तकालय तथा एक सूचना केन्द्र खोलने के बारे में कोई निर्णय किया है;

(ख) यदि हां, तो सूचना केन्द्र के कब तक खुल जाने की संभावना है; और

(ग) इस सूचना केन्द्र पर किसना भावार्तक तथा धनवातक खर्चा होगा ?

शिक्षा तथा वैज्ञानिक शोधोपस्था मंत्रालय में राज्य-मंत्री (डा० का० ला० श्रीमाली) :

(क) से (ग) इस प्रकार के प्रस्ताव की कोई सूचना सरकार के पास नहीं है ।

भारतीय प्रशासनिक सेवा के लिये
विशेष भरती

४४५. श्री बीरबल सिंह : क्या गृहकार्य मंत्री यह बताने की कृपा करेंगे कि भारतीय प्रशासनिक सेवा (विशेष भरती) की परीक्षा में कितनी महिलायें बैठीं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : भारतीय प्रशासन सेवा (विशेष भरती) की प्रतियोगी परीक्षा में २०७ महिलायें बैठीं ।

Steel Fabrication

446. Shrimati Tarkeshwari Sinha: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that some British firms have agreed to fabricate 35,000 tons of steel in India;

(b) the proportionate investment by India and U.K.; and

(c) whether any estimate has been prepared as to the cost of fabrication?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No Sir, not to our knowledge.

(b) and (c). Do not arise.

Loan from U.K. Government

447. Shrimati Tarkeshwari Sinha: Will the Minister of Finance be pleased to State the total amount of loan received from the U.K. Government and the Bank of England during the last five years?

The Minister of Finance (Shri T. T. Krishnamachari): No loan has been received by the Government of India either from the Government of the United Kingdom or from the Bank of England during the last five years.

Library Movement in Orissa

448. Shri Panigrahi: Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount of grant given to Orissa for encouraging the library movement in the State during the period from 1950-51 to 1956-57; and

(b) the number of libraries opened there with the above assistance, during the same period?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Rs. 67,999/-.

(b) Ten libraries.

Grant to Singareni Collieries Co. Ltd.

449. Shri T. B. Vittal Rao: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 183 on the 19th November, 1956 and state:

(a) whether any amount has since been granted to the Singareni Collieries Co. Ltd., Andhra Pradesh for its development works; and

(b) if so, the amount granted?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No, Sir.

(b) Does not arise.

Smuggling of Gold

450. Shri Supakar: Will the Minister of Finance be pleased to state the number of cases of gold smuggling detected on the Indo-Pakistan border during 1956?

The Minister of Finance (Shri T. T. Krishnamachari): The number of cases of gold smuggling detected on the Indo-Pakistan border during 1956 is 720.

Untouchability (Offences) Act, 1955

450-A. Shri B. C. Mallick: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases arising out of "untouchability" brought to court of law from the date of the commencement of the Untouchability (Offences) Act, 1955 till the 30th April, 1957; and

(b) the number of persons punished under the Act, so far?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The State Governments are responsible for enforcing the provisions of the Untouchability (Offences) Act, 1955, which makes the practice of untouchability a cognisable offence. Uptodate information relating to the offences under this Act is not therefore available with the Central Government. However, according to the periodical information furnished by the State Governments, prosecutions were launched under the Act, upto 31st March, 1956, in 257 cases. These figures do not include the States of Rajasthan and Bhopal in respect of which this information is not available with the Central Government.

Rajasthan Police Force

451. Shri H. U. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that with the integration of the State forces with the Army, the Rajasthan Government has been forced to increase the strength of its Police Force;

(b) if so, whether it was done under an agreement; and

(c) whether a copy of the agreement will be laid on the Table?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The State Government raised an Armed Constabulary after the integration of the State forces with the Army.

(b) No.

(c) Does not arise.

Quasi Permanent Staff

452. Shri Balmiki: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that non-Gazetted Secretariat staff has not been declared quasi-permanent after 1st July, 1952;

(b) whether it is also a fact that quasi-permanent clerks who are now working as Assistants and are eligible for declaration as quasi-permanent Assistants are not being declared as such;

(c) if so, what steps are being taken by Government to declare them quasi-permanent; and

(d) by what date such quasi-permanent Assistants who have put in more than 10 years service as Assistants will be confirmed?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Non-gazetted employees in the Secretariat except Assistants have continued to receive certificates of quasi-permanency to date. In the case of